

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI  
(PRINCIPAL BENCH)**

Original Application No. 225 of 2022

**In the matter of**

Nitin Dhiman

..... Applicant

V/s

State of Punjab

..... Respondent

Reply of Secretary, Science Technology and Environment, Government of Punjab, (Respondent No.6), in compliance to order dated 24.1.2023.

**RESPECTFULLY SHOWETH**

- 1) That briefly stated, the applicant Mr. Nitin Dhiman resident of 1203, Princeton Tower, Omaxe, Pakhowal Road, Ludhiana has filed letter petition before the Hon'ble National Green Tribunal alleging the pollution of Budha Nallah, river Sutlej and groundwater.

The Hon'ble National Green Tribunal vide order dated 26.4.2022 has constituted a Joint Committee comprising of Central Pollution Control Board, State Pollution Control Board and Municipal Corporation, Ludhiana and called a report from the Committee. The Joint Committee has filed its report before the Hon'ble National Green Tribunal in compliance of order dated 26.4.2022.

- 2) That in view of the averments made in the application and the observations and recommendations made by the Joint Committee in its report, the Hon'ble National Green Tribunal was pleased to call response of the respondents i.e. the State of Punjab through Chief Secretary, Punjab; State Pollution Control Board; Municipal Corporation Ludhiana and District Magistrate, Ludhiana by passing an order dated 10.10.2022.

In compliance to order dated 10.10.2022, a consolidated reply dated 4.1.2023 on behalf of all the respondents after due approval was filed

by the Senior Environmental Engineer of the Punjab Pollution Control Board, Zonal Office-2, Ludhiana before the Hon'ble National Green Tribunal. However, considering the fact that the respondents have been assigned different roles, have been subjected to different obligations and conferred different statutory powers under the Environmental Laws, the Hon'ble Tribunal vide order dated 24.1.2023, had issued directions for filing of separate replies by the respondents. Apart from that Secretary, Environment, Government of Punjab was impleaded as respondent no.6. The present separate reply is being filed by the deponent as Secretary, Department of Science, Technology and Environment, Government of Punjab, in compliance of the order dated 24.1.2023.

- 3) That in reference to the application, the Punjab Pollution Control Board has informed that about 300 dyeing units are operating in the area of Ludhiana District, out of which about 252 units fall in the catchment area of Budha Nallah.

For the treatment of wastewater of the dyeing industries, 03 Common Effluent Treatment Plants (CETPs) of total capacity 105 MLD (15 MLD CETP for the dyeing cluster of Bahadurke road, 50 MLD CETP for the dyeing cluster of Tajpur road and 40 MLD CETP for the dyeing cluster of Focal Point) have been installed at Ludhiana by the Special Purpose Vehicles (SPVs). All these CETPs are disposing of their treated wastewater into Buddha Nallah.

- 4) That the remaining 54 dyeing units which could not join the CETPs are having their own captive effluent treatment plants for the treatment of wastewater.
- 5) That after the installation and commissioning of CETPs for the wastewater treatment of dyeing industries, the domestic and industrial effluent of these industries stands segregated from the domestic sewerage of Ludhiana city.
- 6) That the Government of Punjab had already prepared and submitted Action Plan for Clean River Sutlej to the Central Pollution Control Board as per the directions and orders of the Hon'ble National Green Tribunal.
- 7) That the progress of Action Plan for Clean River Sutlej is being regularly reviewed by the District Environment Committee (s) under the chairmanship of respective Deputy Commissioners, River Rejuvenation Committee at the State Level under the chairmanship of deponent, and by the State Apex Committee under chairmanship of the Chief Secretary, Government of Punjab with the stakeholder Departments.

- 8) That the monitoring of all the Sewage Treatment Plant (SEPs) & Common Effluent Treatment Plant (CETPs) is being carried out by the Punjab Pollution Control Board on a monthly basis.
- 9) That the last meeting of the State Level Monitoring Committee (River Rejuvenation Committee) was presided over by the deponent on 4.01.2023 to review the progress of Sutlej River Action Plan & Re-use of Treated Wastewater Action Plan besides other issues. Regarding the 15 MLD CETP installed for dyeing cluster of Bahadurke road, the Punjab Pollution Control Board informed that Environmental Compensation amounting to Rs. 77.62 Lakh has been imposed on and notices have been issued to 40 MLD and 50 MLD CETPs to achieve the prescribed standards. After considering the status of CETP monitoring, the committee directed the Punjab Pollution Control Board to take stringent action against the non-compliant CETPs. A copy of the proceedings of State Level Monitoring Committee held on 4.1.2023 through V.C is enclosed herewith as **Annexure R 6/A**.
- 10) That the report of the Joint Committee filed in the present case has also been examined and reply to the recommendations of the Joint Committee may kindly be read in the annotated form herein below:

S.No	Recommendations of the Joint Committee	Consolidated reply
1	As per the term & condition of the approval of the proposal for 15 MLD CETP by MoEF&CC, M/s Bahadurke Textile and Knitwear Association Ltd. shall undertake implementation of the second phase of the proposal to achieve Zero Liquid Discharge and shall submit the complete proposal alongwith timelines for necessary approval from MoEF&CC within three months.	Punjab Pollution Control Board is being directed by the deponent to coordinate with the Special Purpose Vehicle of 15 MLD CETP for providing the timelines to implement second phase of the proposal to achieve Zero Liquid Discharge.
2	As the CETPs of capacity 40 MLD and 50 MLD have now been installed by M/s Punjab Dyers Association; as a next step, the SPVs shall explore	Punjab Pollution Control Board is being directed by the deponent to coordinate with the Special Purpose Vehicle of 40 MLD & 50

	the possibility for utilizing the treated effluent onto land for plantation and irrigation and submit the complete proposal along with timelines, within 03 months.	MLD CETP for providing the timelines to explore the possibility of utilizing the treated effluent for onto land for irrigation within 3 months.
3	The Department of Local Government, Punjab shall provide necessary facilitation to the Municipal Corporation, Ludhiana, so as to complete the installation of Sewage Treatment Plant (STP) 225 MLD at Jamalpur and STP 60 MLD at Balloke along with rehabilitation of existing STPs as per the timelines	The STP of 225 MLD capacity at Jamalpur has already been commissioned. Further, the Department of Local Government is being requested by the deponent to facilitate the Municipal Corporation, Ludhiana for the completion of STP 60 MLD at Balloke along with rehabilitation of existing STPs as per the timelines.
4	Government of Punjab shall issue necessary directions to Water Resources Department and Department of Soil & Water Conservation to explore the possibility and submit the complete time bound plan within 06 months for utilizing the treated wastewater of STPs for the purpose of irrigation and plantation, so that there shall be zero liquid discharge in the Budha Nallah.	Department of Soil & Water Conservation is being requested by the deponent to explore the possibility and submit the comprehensive plan for utilizing the treated wastewater of STPs, falling in the catchment area of Budha Nallah for plantation & irrigation along with timeline.

11) It is respectfully submitted that the Department of Science, Technology and Environment, Government of Punjab, is making all efforts for the prevention and control of pollution in Budha Nallah and River Sutlej with an objective to improve the water quality of the river. It is making concerted and sincere efforts along with the relevant departments of the Government of Punjab to complete the pending works within the time lines to make Budha Nallah a pollution free zone.

12) That in view of the submissions made herein above, it is prayed that the application filed by Mr. Nitin Dhiman does not survive for any further consideration and is liable to be disposed of by this Hon'ble Tribunal with appropriate orders.

**Submitted by**



Secretary, Science Technology and  
Environment to Government of  
Punjab

Date: 17/4/2023

Place: Chandigarh

**Verification**

Verified that the contents of para no.1 to 12 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.



Secretary, Science Technology and  
Environment to Government of  
Punjab

Date: 17/4/2023

Place: Chandigarh

Government of Punjab  
Department of Science, Technology and Environment  
Directorate of Environment & Climate Change  
(Through Email Only)

To

- (i) The Administrative Secretary,  
Department of Local Government
- (ii) The Administrative Secretary,  
Department of Rural Development & Panchayats
- (iii) The Administrative Secretary,  
Department of Water Supply & Sanitation
- (iv) The Administrative Secretary,  
Department of Industries & Commerce
- (v) The Administrative Secretary,  
Department of Housing & Urban Development
- (vi) The Administrative Secretary,  
Department of State Transport
- (vii) The Administrative Secretary,  
Department of Agriculture
- (viii) The Administrative Secretary,  
Department of Food, Civil Supplies & Consumer Affairs
- (ix) The Administrative Secretary,  
Department of Health & Family Welfare
- (x) Chief Executive Officer  
PMIDC
- (xi) The Commissioner,  
Municipal Corporation, Amritsar
- (xii) The Commissioner,  
Municipal Corporation, Ludhiana
- (xiii) The Commissioner,  
Municipal Corporation, Jalandhar
- (xiv) The Additional Director General of Police,  
Department of Traffic Police
- (xv) The Chief Conservation of Soils,  
Department of Soil & Water Conservation
- (xvi) The Chief Executive Officer,  
Punjab Energy Development Agency
- (xvii) Chief Administrator  
Greater Mohali Area Development Authority
- (xviii) Chief Administrator  
Punjab Urban Development Authority
- (xix) The Deputy Commissioner,  
Amritsar

- (xx) The Deputy Commissioner,  
Barnala
- (xxi) The Deputy Commissioner,  
Bathinda
- (xxii) The Deputy Commissioner,  
Faridkot
- (xxiii) The Deputy Commissioner,  
Ferozepur
- (xxiv) The Deputy Commissioner,  
Fatehgarh Sahib
- (xxv) The Deputy Commissioner,  
Fazilka
- (xxvi) The Deputy Commissioner,  
Gurdaspur
- (xxvii) The Deputy Commissioner,  
Hoshiarpur
- (xxviii) The Deputy Commissioner,  
Jalandhar
- (xxix) The Deputy Commissioner,  
Kapurthala
- (xxx) The Deputy Commissioner,  
Ludhiana
- (xxxi) The Deputy Commissioner,  
Mansa
- (xxxii) The Deputy Commissioner,  
Moga
- (xxxiii) The Deputy Commissioner,  
Mohali
- (xxxiv) The Deputy Commissioner,  
Muktsar Sahib
- (xxxv) The Deputy Commissioner,  
Nawanshahar
- (xxxvi) The Deputy Commissioner,  
Pathankot
- (xxxvii) The Deputy Commissioner,  
Patiala
- (xxxviii) The Deputy Commissioner,  
Ropar
- (xxxix) The Deputy Commissioner,  
Sangrur
- (xl) The Deputy Commissioner,  
Taran Taran

- (xli) The Deputy Commissioner,  
Malerkotla
- (xlii) The Chairman,  
Punjab Pollution Control Board
- (xliii) Member Secretary,  
Punjab Pollution Control Board
- (xliv) The Chief Town Planner,  
Punjab
- (xlv) The Chief Wildlife Warden,  
Department of Forest & Wildlife Conservation
- (xlvi) The Executive Director,  
PSCST

Letter No. DECC/2023/ 93-138  
Date: 13.01.2023

**Subject:** Proceedings of State Level Monitoring Committee held under the Chairmanship of Secretary, Department of Science, Technology & Environment, Govt of Punjab to review the Progress of implementation of Action Plans for Clean Water, Air & Waste Management along with District Environment Plans through VC on 04.01.2023 at 3.00 PM.

Respected Sir,

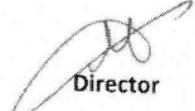
Please find attached herewith Proceedings of State Level Monitoring Committee meeting held under the chairmanship of Secretary, Department of Science Technology & Environment on **04.01.2023 at 3.00 PM** to review the progress of Air, River Rejuvenation & Waste Management Action Plans as well as review of the meetings taken by the District Environment Committees.

Further, it is requested that the Nodal officer of your department may be directed to submit the Action Taken Report (ATR) on the decisions taken in the meeting by 10.02.2023.

Endst. No. DECC/2022/ 139

  
Director  
Date: 13.01.2023

A copy of the above is forwarded to Secretary, Department of Science Technology & Environment, for information please.

  
Director

**Proceedings of State Level Monitoring Committee held under the Chairmanship of Secretary, Department of Science, Technology & Environment, Govt of Punjab to review the Progress of implementation of Action Plans for Clean Water, Air & Waste Management along with District Environment Plans through VC on 04.01.2023 at 3.00 PM.**

**The List of Participants attached at Annexure - I**

**Agenda No. 1.1 Regarding compliance of Hon'ble NGT order dated 22.09.2022 in O.A. No. 606/2018 titled "Compliance of Municipal Solid Waste Management Rules, 2016 & Other Environmental issues"**

- i. The Committee was apprised that Hon'ble NGT vide order dated 22.09.2022 in O.A. No. 606/2018 directed the State of Punjab to deposit Rs. 2080 crore in a separate ring-fenced account within 2 months, to be operated as per directions of the Chief Secretary and utilized for restoration measures.
- ii. Further, Committee has been constituted vide Order dated 11.11.22 to regularly assess the progress in bridging the gaps in sewage & solid waste management.
- iii. DLG was designated to monitor the progress in the matter on behalf of CS under various schemes for ensuring that the gap in solid & liquid waste generation. The DLG was directed to submit quarterly progress report to the CS in compliance of Hon'ble NGT order dated 22.09.2022 in O.A. No. 606/2018.
- iv. PMIDC being the Nodal Agency in the State, was directed to submit the six-monthly progress reports with verifiable progress to the Hon'ble NGT in compliance of NGT order dated 22.09.2022 in O.A. No. 606/2018.
- v. Chief Engineer, Department of Local Government informed the Committee that Department is in process of complying the above directions (i to iv) and will submit the updated status.
- vi. **The Committee directed DLG/PMIDC to submit the updated status by 20.01.2023.**

**Agenda No. 1.2 Review of monitoring of Water Quality of Rivers**

**(i) Status of Sewage Generation & Treatment**

The Committee was apprised about the infrastructure available for sewage treatment, gap in sewage treatment and infrastructure proposed to be set up to address the gap for the management of domestic sewage in the State.

**(ii) Status of water quality of polluted river stretches**

The Committee was apprised that out of the 4 polluted river stretches of Punjab, the water quality in the stretch of river Beas along Mukerian is meeting the Class B water quality criteria of CPCB.

**(iii) Water quality analysis by Real Time Water Quality Monitoring Stations (RTWQMS)**

The Committee took a serious note of the higher values of BOD of Budha nallah and Non-Compliance of directions issued in the last meeting and directed PPCB to take the requisite action by 15.01.2023.

**(iv) Development of Low-Cost Sensor to monitor various parameters by**

**IIT Ropar.**

PSCST reported that all the 5 nodes have been developed by IIT Ropar. Further, IIT Ropar has already provided training to PPCB Officers. PPCB is taking up the matter with Department of Irrigation for providing land along Sutlej river at Ropar and Derabassi for installation of these nodes.

The Committee directed PPCB to coordinate with the Department of Irrigation for installation of these nodes by 31.01.2023.

**(v) Setting up of Integrated Dashboard for online monitoring**

The Committee took a serious note of the slow progress for setting up of Integrated dashboard & directed PPCB to expedite the tendering process for setting up of the integrated dashboard by 31.03.2023.

**Agenda No. 1.3****Review of Monitoring of functioning of STPs in the catchment area****(i) Status of STP Monitoring**

Further, PWSSB reported that all the concerned EOs have been directed to ensure proper maintenance of STPs and to issue strict directions to agency responsible for O&M of STPs to reduce the non-compliance. A Technical Committee has also been constituted by DLG to look into non-compliance of STPs.

The Committee appreciated that the non-compliance of STPs has been reduced.

**(ii) Action taken by PPCB against non-compliant STPs**

The Committee noted the progress and directed PPCB to complete the pending action.

**Agenda No. 1.4****Review of monitoring of functioning of CETPs & ETP in the catchment area****(i) Status of CETP monitoring**

PPCB reported that EC of Rs 77.62 lac has been imposed on the 15 MLD CETP. The matter regarding its recovery is under appeal with the Government. Further, notices have been issued to 50 MLD CETP and 40 MLD CETP.

The Committee directed PPCB to take stringent action against the non-compliant CETPs.

**(ii) Status of ETP Monitoring**

The Committee noted the progress and directed PPCB to expedite the pending action.

**(iii) Action taken by PPCB against non-compliant ETPs**

The Committee noted the progress.

**Agenda No. 1.5 Setting up of New/ Up-gradation/ Rehabilitation of STPs**

- (i) The Committee was appraised that the Hon'ble NGT vide order No. 606/2018 reiterated its earlier orders in OA No. 673/2018 & O.A. No. 593/2017 directing the States to have at least in-situ remediation process/ commencement of setting up of STPs by 30.06.2020 & have functional STPs by 30.06.2021, failing which the concerned departments will be liable to pay compensation @ Rs.5 lakhs/month/drain for in-situ remediation, @ Rs. 5 lakhs/month/STP for default in commencement and @Rs. 10 lakhs/month/STP for default in commissioning of STPs.
- (ii) The Committee took serious note of the non-commencement of work of In-Situ Remediation at 8 towns (Alawalpur, Bhikhiwind, Bilga, Joga, Khamano, Naya Goan, Ramdass, Majitha) and directed DLG to provide timelines for completion of In-Situ Remediation in various ULBs
- (iii) PPCB informed that it has worked out Environmental Compensation (EC) of Rs. 83.42 Cr. & Rs. 68.40 Cr. for non-commencement of STPs for the period from 01.07.2020 to 31.12.2021 & non-commissioning of STPs for the period from 01.04.2021 to 31.12.2021 respectively and asked Deptt. of Local Govt. to deposit the same.

The Committee directed PPCB to update the above EC amount.

**Agenda No. 1.6 Review of Progress for Setting up/Upgradation of New CETPs**

- (i) The Committee noted the progress.
- (ii) The Committee directed PPCB to take up the matter with DC, Jalandhar for upgradation of 5 MLD CETP, Jalandhar.

**Agenda No.1.7 Progress of setting up of ETPs/ Biogas Plants for Dairy Waste****(i) Setting up of CBG Plant at Tajpur and Haibowal Dairy Complex**

PEDA informed that the work for setting up of Bio CBG Plant at Tajpur Dairy Complex, Ludhiana has been started which is likely to be completed by 30.09.2024. Further, informed that land lease agreement between the company and PEDA was signed on 07.10.2022.

**(ii) Setting up of ETPs at Tajpur & Haibowal Dairy Complex, Ludhiana**

DLG informed that 8% work of ETP at Tajpur & Haibowal Dairy Complex has been completed and the remaining work is likely to be completed by 30.06.2023.

**(iii) Solid and liquid waste management of Dairies**

The Committee noted the progress.

**(iv) Setting up Biogas Plant and ETP for Jamsher Dairy Complex**

The Committee noted the progress.

- Agenda No. 1.8**      **Review of progress of Action Plans for Rejuvenation of Ponds**
- (i) DRDP informed that 867 ponds have been rejuvenated and 624 under construction are likely to be completed by 31.03.2023.
  - (ii) DLG informed that 113 ponds have been rejuvenated and proposal for remaining 118 ponds have been prepared under AMRUT.
  - (iii) The Committee noted the progress.
- Agenda No. 1.9**      **Revision of Action Plan for Reuse of Treated Wastewater of STPs**
- (i) The Committee noted the progress.
- Agenda No. 1.10**      **Review of compliance of NGT Order dated 17.03.2021 & 21.04.2022 in O.A No. 462/2018 w.r.t D.V. Girish vs UoI in the matter of Eco Sensitive Zones**
- The Committee directed Deptt of Forest to ensure the compliance of above said NGT order by 31.03.2023.
- Agenda No.1.11**      **Monitoring of District Environment Plan in compliance of the Hon'ble NGT order dated 05.07.2021 in OA no.360 of 2018 w.r.t. Shree Nath Sharma Vs Union of India**
- (i) The Committee noted that no meeting was held in some of the districts. It directed all the ADCs to hold regular monthly meetings of District Environment Committees (DECs).
  - (ii) The Additional Director, DECC apprised the Committee that the final draft State Environment Plan (SEP) was prepared by incorporating the comments of all stake holders.
  - (iii) The Committee approved the final draft State Environment Plan which is being put up to the State Apex Committee for approval.
- Agenda No.2.1:**      **Status of Ambient Air Quality.**
- The Committee noted the progress.
- Agenda No.2.2:**      **Review of Activities pertaining to Punjab Pollution Control Board**
- (i) The Committee noted the progress.
  - (ii) PPCB reported that 164 No. and 4 No. of Re-Rolling mills out of target 226 No. and 89 No. at Mandi Gobindgarh and Amritsar respectively have been converted from Coal to PNG.
  - (iii) Further, PPCB reported that the slow progress of conversion of Industries from Coal to PNG is due to disparity and higher rates of PNG.

- (iv) PPCB reported that the requisite data pertaining to coordinates, carrying capacity & source apportionment studies of all NACs will be shared with Department of Town & Country Planning by 31.03.2023 for evolving a mechanism for shifting of industries from residential areas to industrial areas.
- (v) PPCB reported that 2 no. Manual Air Quality Monitoring Stations at remaining 2 District Headquarters (TarnTaran & SBS Nagar) are likely to be installed by 31.01.2023.
- (vi) PPCB reported that the remaining 4 CAAQM Stations (Dera Bassi, Nangal, Barnala & Dera Baba Nanak) are likely to be installed by 31.03.2023.
- (vii) PPCB reported that Source Apportionment (SA) studies for Ludhiana & Jalandhar finalized. Further, the SA studies for remaining 6 Non-Attainment Cities (NACs) are likely to be finalized by 28.02.2023 and the work for Amritsar has been awarded to & will be finalized by 30.09.2023.
- (viii) PPCB reported that the agency hired for Noise Mapping of Amritsar and Ludhiana shall complete the study by 31.01.2023. The study also includes suggesting the quantity and location of noise limiters to be installed.
- (ix) The Department of Traffic Police reported that it has received funds amounting to Rs. 17.50 lacs whereas, the prices of Noise Level Meter (NLMs) on GEM portal have increased therefore, fresh Administrative approval of the revised cost will be required for procurement of NLMs. The Committee directed department to get the funds revalidated for the purchase of NLMs at the earliest and share the revised timelines before next meeting.

**Agenda No. 2.3****Review of Activities pertaining to the Department of Local Government**

- (i) The Committee noted the progress.
- (ii) The Department reported that the Mechanical Sweeping Machines for Patiala (1), Mandi Gobindgarh (1) & Naya Nangal (1) are likely to be procured by 31.03.2023.
- (iii) The Department reported that the work for developing multi story parking lot in Jalandhar is likely to be completed by 31.03.2025.

**Agenda No. 2.4****Review of Activities pertaining to PWD**

- (i) The Committee noted the progress.
- (ii) The Committee directed dept. to submit the revised timeline for activity CRD-7 (c-ii).

**Agenda No.2.5****Review of Activities pertaining to PUDA**

- (i) The Committee noted the progress.

**Agenda No 2.9: Review of Activities pertaining to the Department of Transport**

- (i) The Department informed that the E-vehicle policy has been prepared & will be put up in the forthcoming cabinet meeting for approval.

**Agenda No.2.10: Review of Activities pertaining to DIC**

- (i) The progress for creation of infrastructure for PNG pipeline has already been discussed in Agenda item No. 2.2.

**Agenda No.2.11: Review of Activities pertaining to the Department of Food & Civil Supplies**

- (i) The Committee noted the progress.

**Agenda No. 3.1 Review of the Progress of the Action Plan for Solid Waste Management**

- (i) The Committee apprised about the directions passed by Hon'ble NGT vide order dated 10.01.2020 & 17.09.2020 that for continued failure of local bodies on the subject of commencing work of remediation of legacy waste sites along with compliance of para 22 of SWM Rules, 2016 will result in liability to pay heavy compensation w.e.f.01.07.2020 till compliance @ Rs. 10.00 Lacs per month per Local Body for population of above 10 lac, Rs. 5.00 Lakhs per month per Local Body for population between 5 -10 lac and Rs. 1.00 lac per month per other Local Body. Further, if the local bodies are unable to bear the financial burden, the liability will be of the State Govt. with liberty to take remedial action against the erring local bodies.
- (ii) The Committee directed DLG to revise the timelines of the activity Door to Door collection of segregated waste

**Agenda No.3.2 Review of the Progress of the Action Plan for C & D Waste Management**

- (i) The Committee noted the progress.

**Agenda No.3.3 Review of the Progress of the Action Plan for Plastic Waste Management and steps taken for Elimination of Single Use Plastic (SUP)**

- (i) The Committee noted the progress.

(ii) **Elimination of Single Use Plastic (SUPs)**

The Committee directed the DLG/PMIDC, PPCB and DRDP to submit the latest progress of the compliance pertaining to the activities of the comprehensive action plan for implementation of Plastic waste Management and elimination of Single Use Plastic.

**Agenda No. 3.4 Review of the Progress of the Action Plan for Biomedical Waste Management**

- (i) The Committee noted the progress.

**Agenda No.3.5**

**Review of the Progress of the Action Plan for Hazardous Waste Management**

- (i) The Committee noted the progress.

**Agenda No. 3.6**

**Review of the Progress of the Action Plan for E-Waste Management**

- (i) The Committee noted the progress.

The meeting ended with a Vote of Thanks to the Chair.

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## List of Participants

1.	Department of Local Govt.	Sh. Aditya Dachawal, IAS, Additional Commissioner, MC Ludhiana Sh. Kuldeep Verma, CE, HQ Sh. Mukesh Garg, CE, HQ Smt. Rajwinder Kaur, SDO
2.	Department of Environment	Sh. Manish Kumar, IFS, Director Er. Pardeep Garg, Additional Director Er. Abhishek Chauhan, Deputy Director Er. Jitin Joshi, Deputy Director Dr. Steffi Talwar, Scientist B
3.	Punjab Pollution Control Board	Er. GS Majithia, Member Secretary Er. Gulshan Rai, CEE (Water) Er. Pardeep Gupta, CEE (HQ) Sh. Janak Raj, Scientific Officer
4.	Department of Forest	Sh. Arun Kumar, IFS, DFO
5.	PMIDC	Sh. Naresh Kumar, Asst. Director, PMIDC
6.	Department of Agriculture & Farmers Welfare	Er. Jagdish Singh, JDA (Engg)
7.	Punjab Water Supply & Sewage Board	Sh. Daljit Singh, EIC-TA Sh. Vikas Kumar, Xen Smt. Rajwant Kaur, DPD
8.	Department of Rural Development & Panchayat	Sh. T.S. Multani, SE
9.	Department of Water Supply & Sanitation	Sh. J.J. Goel, CE (South)
10.	Punjab Small Industries & Export Corporation	Sh. Parminder Singh, CE
11.	Department of State Transport	Sh. Manjit Singh, Deputy STC, HQ
12.	Punjab State Council for Science & Technology	Er. Pritpal Singh, Additional Director
13.	Department of Soil & Water Conservation	Er G.S. Dhillon, DSCO
14.	Department of Industries and Commerce	Sh. SP Singh
15.	Punjab Energy Development Agency	Sh. Davinder Singh, Joint Director
16.	Additional Director General of Police (Traffic)	Sh. Surinder Kumar, PPS, DSP, Traffic
17.	ADCs of all 23 Districts	